#### HARYANA VIDHAN SABHA

Bill No. 30-HLA OF 2025

## THE HARYANA ANTRARASHTRIYA GITA JYANTI MELA AUTHORITY (AMENDMENT) BILL, 2025

A

#### BILL

further to amend the Haryana Antrarashtriya Gita Jyanti Mela Authority Act, 2024.

Be it enacted by the Legislature of the State of Haryana in the Seventy-sixth Year of the Republic of India as follows: -

1. This Act may be called the Haryana Antrarashtriya Gita Jyanti Mela Short title. Authority (Amendment) Act, 2025.

2. Clause (b) of section 6 of the Haryana Antrarashtriya Gita Jyanti Mela Authority Act, 2024 shall be omitted.

Amendment of section 6 of Haryana Act 7 of 2024.

## STATEMENT OF OBJECTS AND REASONS

- 1. The sub-section (b) of Section 6 of the Act disqualifies any person who is "a deaf, mute or is suffering from contagious leprosy or any virulent contagious disease" from being nominated as a Member of the Board. The Act was enacted in the year 2024 in compliance of Supreme Court directions dated 07.05.2025 passed in W.P. (c) No. 83 of 2010 titled Federation of Lepy. Organ. (FOLO) Vs. Union of India and with the change in social structure where now physically challenged and terminally ill persons command great acceptability and respect in the society, to continue with the said provision appears unwarranted.
- 2. Hence, it is necessary to carry out amendment in the Haryana Antrarashtriya Gita Jyanti Mela Authority Act, 2024 (7 of 2024) by way of enacting the Haryana Antrarashtriya Gita Jyanti Mela Authority (Amendment) Bill, 2025.

VIPUL GOEL, Urban Local Bodies Minister, Haryana.

Chandigarh: The 16th December, 2025.

Rajiv Prashad, Secretary.

N.B.— The above Bill was published in the Haryana Government Gazette (Extraordinary), dated the 16th December, 2025, under proviso to Rule 128 of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly.

### ANNEXURE

# EXTRACT FROM THE HARYANA ANTRARASHTRIYA GITA JYANTI MELA AUTHORITY ACT, 2024

**6. Disqualifications.-** A person shall be disqualified for being nominated as a member of the Authority, if he is,-

 $\mathbf{X}$   $\mathbf{X}$   $\mathbf{X}$   $\mathbf{X}$   $\mathbf{X}$ 

(b) a deaf, dumb or is suffering from contagious leprosy or any virulent contagious disease;

12284-H.V.S.-H.G.P., Pkl.

